



[Shri T. T. Krishnamachari]

changes in the Compulsory Deposit Scheme. The working of any scheme that is initiated by Government is always under continuous watch and scrutiny by the Ministry concerned.

The Scheme itself falls into five parts. Two of these have been implemented, namely, one in regard to persons liable to payment of tax under the Income-tax Act, and the other applicable to employees of certain categories earning salaries of Rs. 1,500 or more a year and who are not subject to income-tax. The other three parts relate, as the House knows,

- (1) to persons liable to payment of land revenue,
- (2) to holders of immovable property in urban areas assessed to property tax, who are not liable to income-tax, and
- (3) to dealers whose annual turnover for purposes of State Sales Tax is Rs. 15,000 or more and who are not subject to income-tax.

These three schemes have to be implemented in co-operation with the States. The benefit of the first of these three, namely deposits made by persons liable to payment of land revenue, would accrue entirely to the States.

Government of India have circulated these three schemes to the State Governments for their comments. I have also written to the Chief Ministers a few days back drawing their attention to the letter addressed to their Chief Secretaries by the Secretary of Economic Affairs Department on the subject. Further steps in regard to these three parts of the scheme can be taken only after the full picture of the reactions of State Governments is known.

**Dr. L. M. Singhvi:** Before I address my question to the hon. Minister, would you permit me, Sir, to raise a

point of order? That is in respect of a news item which has appeared in the press this morning indicating that the Finance Minister has written already to the Chief Ministers of various States to hold the scheme in abeyance until further consideration has taken place. If this could have been released or leaked to the press before a policy statement was made to this House, certainly, even within the four corners of the pronouncement that you made the other day, we are entitled to raise this question and ask for the preservation of the dignity and authority of this House.

**Mr. Speaker:** Now, the hon. Member might put his question. Has he any question to ask or not?

**Dr. L. M. Singhvi:** Yes, I have a question to ask.

**Mr. Speaker:** Then, he may first put his question.

**Dr. L. M. Singhvi:** My question is whether the scheme is being reviewed only in respect of the categories to which it would be applied or also in respect of the adequacy, the efficacy and the sufficiency of the measures and the machinery for collection of these deposits, and also, of course, the cost of collection.

**Shri T. T. Krishnamachari:** When a scheme is reviewed, all possible contingencies as affect the scheme are being taken into account. Therefore, the hon. Member might rest assured that the suggestions that he has now made will also be taken into account when reviewing the scheme.

श्री यशपाल सिंह (कैराना): क्या सरकार के ध्यान में यह बात है कि जो मेम्बर पार्लियामेंट रेगुलरली एक बहुत बड़ा पोशन अपनी तनखाह का दे रहे हैं उन पर से यह कम्पलसरी डिपॉजिट स्कीम को हटाया जाये ?



**Shri S. M. Banerjee** (Kanpur): The hon. Minister has stated that he is awaiting the replies or the suggestions from the State Governments. I want to know when Government is likely to take a final decision, and whether they will issue necessary instructions to stop deductions till a final decision is taken after review.

**Shri T. T. Krishnamachari**: So far as these three schemes are concerned, I must await the replies, at any rate, of the majority of the Chief Ministers of States. So far as the other things are concerned, the two schemes that have been implemented are in operation.

**Dr. L. M. Singhvi**: I had made a submission.

**Mr. Speaker**: I heard him. It is established and conceded by Government that when Parliament is in session, any major declaration of policy should, out of courtesy, be made inside Parliament. There is no breach of privilege in this, but propriety and courtesy are different things, and Government has conceded it. Therefore, there is nothing that I have to say just at this moment. If a Minister asks the Chief Ministers to give their reactions, and even if he holds it in abeyance meantime, I do not think it can be said that there is a major shift. What he decides ultimately is not known. That is all that I have to say.

**Shri Hari Vishnu Kamath**: I invite your attention to rule 53 of the Rules of Procedure, which says:

"Answers to questions which Ministers propose to give in the House shall not be released for publication until the answers have actually been given on the floor of the House or laid on the Table."

Dr. Singhvi read only a part of the press report. He omitted the previous paragraph in the press report

in one of the major Delhi papers which reads as follows:

"Opposition Members are understood to have pressed for information on the subject."

That means this Call Attention notice this morning.

It adds:

"The Finance Minister is not expected to throw any light on the working of the Government's mind beyond stating that all representations will be borne in mind."

Then comes the portion relating to the letter to the Chief Ministers. You may say that it is intelligent anticipation, but it is too intelligent an anticipation to be possible without some sort of co-operation from the Minister or the Ministry,—I would not use the word collusion. Do you think this is not a violation of this rule at all? This is practically in so many words the answer given by the Minister just now. It has appeared in the papers this morning.

**Mr. Speaker**: I do not think there is any departure from this rule. There is no answer that he has given to the press, and no answer that he has given here. What is the answer that he has given now? The rule that he has quoted is that no question and no answer shall be released to the press before the question has actually been answered in the House. The press report that he read out only says that the Minister is not expected to say anything beyond such and such a thing. That can only be a guess by the press. There is nothing concrete that I find there which I might presume must have been conveyed on behalf of the Ministry or the Minister to the press or to anybody.

**Shri Hari Vishnu Kamath**: May I submit in all humility that the portion to which my hon. friend Dr. Singhvi referred, namely that he is in contact with the Chief Ministers, is practically the answer given by the Minister today.

**Shri Tyagi** (Dehra Dun): We have already lost time. Our friends ob-

jected the other day to the Congress Party trying to influence the Finance Minister, and that day itself he said he was contacting the Chief Ministers.

12.36 hrs.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF INDIAN STATISTICAL INSTITUTE

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** I beg to lay on the Table a copy of Annual Report of the Indian Statistical Institute, Calcutta, for the year 1961-62. [Placed in Library. See No. LT-1724/63]

##### CONCLUSIONS OF THE TWENTYFIRST SESSION OF THE INDIAN LABOUR CONFERENCE

**The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):** I beg to lay on the Table a copy of the Main Conclusions of the Twentyfirst Session of the Indian Labour Conference held at New Delhi on the 13th July, 1963. [Placed in Library. See No LT-1725/63].

**Shri S. M. Banerjee (Kanpur):** I would like to know whether the recommendations have been accepted by Government or not.

**Shri C. R. Pattabhi Raman:** They are being reviewed by Government. It is a tripartite conference, and the main conclusions are placed on the Table. They are being considered by the Government.

##### REPORT OF CHIEF INSPECTOR OF MINES ON NUNDYDROOG GOLD MINE ACCIDENT

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** Sir, I beg to lay on the Table a copy of Report of the Chief Inspector of Mines on the fatal acci-

dent at Nundydroog Gold Mine, Bangarapet Taluk, Kolar District, Mysore, on the 13th August, 1963. [Placed in Library. See LT-1726-63].

12.37 hrs.

#### PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 9th September, 1963:—

- (1) The Customs and Central Excises (Amendment) Bill, 1963.
- (2) The Appropriation (Railways) No. 5 Bill, 1963.

#### ELECTION TO COMMITTEE

##### INDIAN CENTRAL JUTE COMMITTEE

**The Minister of Food and Agriculture (Shri Swaran Singh):** I beg to move the following:—

"That in pursuance of sub-rule (9) of Rule 1 read with Rule IV (2) of the Rules and Regulations of the Indian Central Jute Committee, constituted under the late Department of Education, Health and Lands Resolution No. F. 254 34A, dated the 28th May, 1936, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a Member of the Indian Central Jute Committee vice Shri G. Basu ceased to be a member of Lok Sabha."

**Mr. Speaker:** The question is:

"That in pursuance of sub-rule (9) of Rule 1 read with Rule IV (2) of the Rules and Regulations of the Indian Central Jute Com-